

(2022) 10 CAT CK 0024

In the Central Administrative Tribunal

Case No : Miscellaneous Application No. 330, 2981 Of 2022 In Original
Application No. 330, 220 Of 2019

Radha Devi

APPELLANT

Vs

Union Of India & Ors

RESPONDENT

Date of Decision : 19-10-2022

Acts Referred:

Citation : (2022) 10 CAT CK 0024

Hon'ble Judges : B.K. Shrivastava, Member J

Bench : Single Bench

Advocate : S.K. Kushwaha, Vinod Kumar Pandey, R.P. Maurya

Final Decision : Allowed/ Dismissed

Judgement

B.K. Shrivastava, Member (J)

Shri S.K. Kushwaha, counsel for the applicant.

Shri Vinod Kumar Pandey, counsel for the respondents.

1. Because regular Division Bench is not in existence, this matter has been placed before Single Bench today.
2. Counsel for the applicant seeks withdrawal of this OA for which he has filed MA No. 2981/2022. Because applicant seeks unconditional withdrawal of O.A. therefore, prayer is allowed.
3. In the aforesaid situation MA No. 2981/2022 is allowed and the OA is dismissed as withdrawn. No costs.